

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(Through web-based video conferencing platform)**

**ITEM No.04
C.P.(IB)No.142/BB/2019**

IN THE MATTER OF:

Corporation Bank ... Petitioner
Vs.
M/s. Yojaka India Pvt. Ltd. ... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 19.04.2022

CORAM:

**SH. AJAY KUMAR VATSAVAYI
HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner : Shri Anirudh Suresh
For the Respondent : Shri Yogendra Achar

ORDER

1. Heard Shri Anirudh Suresh, learned Counsel appearing for the Petitioner and Shri Yogendra Achar, learned Counsel appearing for the Respondent.
2. When the matter is taken up for hearing, both the learned Counsel submits that the stay order passed by the Hon'ble High Court of Karnataka is still subsisting.
3. Accordingly, list the C.P. on **22.06.2022**.

-Sd-

**(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

-Sd-

**(AJAY KUMAR VATSAVAYI)
MEMBER (JUDICIAL)**